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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 675/2019 & IAs 17453-54/2019, 246/2020, 1253/2020 DHANI LOANS AND SERVICES LIMITED & ANR. ..... Plaintiffs

Through: Mr. Luv Virmani and Ms. Aadya Chawla, Advs.

versus

WWW.DHANIFINANCE.COM & ORS. ..... Defendants

Through: Ms.Shweta Sahu, Mr.Brijesh

Ujjainwal, Advs. for D-2-3.

**CORAM:** 

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER 22.08.2022

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In the order dated 29.01.2020 passed by the learned Joint Registrar (Judicial), it has been recorded that the defendant no.1 has been duly served. In spite of such service, neither its written statement has been filed nor has any one appeared on behalf of the defendant no.1. Accordingly, the defendant no.1 is proceeded *ex parte*.

The learned counsel for the defendant no.2 submits that she is also entering appearance on behalf of the defendant no.3.

List on 22<sup>nd</sup> September, 2022.

NAVIN CHAWLA, J

**AUGUST 22, 2022 RN**